NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 23/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: CP/636/(IB)/2017

NAME OF THE PETITIONER(S)

: PHOENIX ARC PVT LTD

NAME OF THE RESPONDENT(S)

Name (in Capital)

: NEW CHENNAI TOWNSHIP PVT LTD

Represented by

UNDER SECTION

: 7 RULE 4

D. V.M. KARTHIK.

V. ARULRA

financial Crea

Correl for Respond

Signature

ORDER

Counsel for petitioner present. Counsel for respondents present and stated that they are intending to settle the matter between the parties. It is further stated that the respondent company is having valuable assets and had already placed a proposal for consideration. They prayed for time to make submissions on the final outcome of the settlement talks. Counsel for petitioner also reported no objection for granting time as prayed by the respondents. Considering the submissions of the counsels for the parties, this Bench is inclined to grant time. Put up on 13.12.2017.

S Vijayaraghavan Member (Technical)

K Anantha Padmanabha Swamy Member (Judicial)